

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 126
(IB)-1091(ND)2018
IA/19/2021

IN THE MATTER OF:

M/s. Pro Sportify Pvt. Ltd.

...

Applicant/Petitioner

Versus

M/s. Vivid IT Solutions Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 11.01.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

ORDER

IA-19/2021: Although the Ld. Counsel for the Liquidator appeared through the mobile, which is not permissible but going through the averments made in the Application, we notice that this is the 7th progress report submitted by the Liquidator. The same is taken on record subject to just exceptions.

The IA stands disposed of.

Sd/-

**(L.N. GUPTA)
MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**